

CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

RA No..89/2002 in
OA No..1436/2001

New Delhi, this the 9th day of April, 2002

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Kashi Nath Sharma

-Applicant

-Versus-

Union of India & Others

-Respondents

O R D E R (BY CIRCULATION)

By way of this RA the review applicant attempts to re-argue the matter which is not permissible under Order 47, Rule 1 of CPC readwith Section 22 (3) (f) of the Administrative Tribunals Act, 1985 and in view of the decision of the Apex Court in K. Ajit Babu & Ors. v. Union of India & Ors., JT 1997 (7) SC 24.

2. Moreover, we do not find any error apparent on the face of record, which warrants my interference. RA is, therefore, dismissed, in circulation.

S. Raju

(Shanker Raju)
Member (J)

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